LIST OF CREDITORS OF

THREE C INFRATECH PVT LTD (UNDER CIRP) - AS ON 28 APRIL 2025 (Under Section 21 of IBC, 2016 read with Regulation 13, 16 AND 17 of IBBI(CIRP) Regulations, 2016)

COMPANY PETITION (IB) NO.617/(ND)/2022
Order dated 12 March 2025 (uploaded / received on 9 April 2025)
Adjudicating Authority
The National Company Law Tribunal, Bench-II, New Delhi

It is intimated that in the matter of **THREE C INFRATECH PVT LTD**, the Corporate Insolvency Resolution Process under the provisions of Insolvency and Bankruptcy Code, 2016 has been initiated by an order of the Hon'ble National Company Law Tribunal, New Delhi Bench II, by an order dated 12th March 2025, which has been uploaded on the NCLT website on 9th April 2025.

With reference to the NCLT Orders dated 12 March 2025 (**Order uploaded on the NCLT website on 9th April 2025**), in the matter of Three C Green Developers Pvt Ltd V/s Three C Infratech Pvt Ltd in C.P. (IB)/617/ND/2022, I, Pooja Bahry, have been appointed as the IRP by the Hon'ble Bench, NCLT, New Delhi Bench II.

Also the publication of the Form A Public Announcement has been done, as per the provisions of the Code and its Regulations

The Form A Public Announcement has been published on 11 April 2025 in the **Business Standard English** (Delhi, NCR, Mohali/ Chandigarh/ Punjab), **Business Standard Hindi** (Delhi, NCR, Mohali/ Chandigarh/ Punjab), **The Financial Express** (Mohali/ Chandigarh/ Punjab), **Jansatta Hindi** ((Delhi, NCR, Mohali/ Chandigarh/ Punjab) and on 12 April 2025 in **The Financial Express** (Delhi and NCR).

Pursuant to the Public Announcement made in newspapers claims were received from the creditors of the corporate debtor THREE C INFRATECH PVT LTD (under CIRP) based on which the List of Creditors had been prepared by the IRP

By way of the said Public Announcement, the creditors of **THREE C INFRATECH PVT LTD** were called upon to submit their claims to the Interim Resolution Professional

That the List of Creditors and the Certificate certifying the Constitution of Committee of Creditors along with a report has been filed before the Hon'ble Tribunal under Regulation 17 and Regulation 16 of the CIRP Regulations.

That the undersigned is accordingly proceeding with the commencement of the process of CIRP undertaking all necessary steps required and is in the process of taking over the details from the previous management, but limited information is available with the undersigned and **very limited information** has been provided by the Promoters / suspended Board of Directors to the Resolution Professional, till date and the last <u>financials available</u> are of March 2020.

KINDLY NOTE THAT ALL CLAIMS HAVE BEEN ADMITTED ON THE BASIS OF THE LIMITED DOCUMENTS / DATA / INFORMATION AVAILABLE WITH THE UNDERSIGNED INTERIM RESOLUTION PROFESSIONAL, AS SHE DOES NOT HAVE ANY AUDITED DATA AFTER MARCH 2020 AND EXTREMELY LIMITED FINANCIAL DATA HAS BEEN PROVIDED TO HER.

<u>Claims were received from the creditors of the corporate debtor THREE C INFRATECH PVT LTD (under CIRP), based on which the List of Creditors has been prepared (for all Claims received by the RP till 28 April 2025)</u>

The status of the Claims received are mentioned below (as on 28 April 2025):

For any query, the creditors can email on cirp.threeCinfratech@gmail.com and pujabahry@yahoo.com

NOTE:

- 1. The Claims have been admitted based on the documents available/ documents provided by the Claimants
- 2. Interest is not considered / admitted if there is no specific agreement for paying Interest or if there are no specific court orders for granting interest (no order or decree granting interest by a court or tribunal empowered to award interest)

(It is to be noted that Interest can be accepted as a Claim either when there is a specific agreement to pay interest or a specific admission or promise to pay interest or there is an order or decree granting interest by a court or tribunal empowered to award interest and the IRP/Resolution Professional does not have the powers to grant interest, unless the above conditions are met. The IRP/Resolution Professional does not have any power to award any interest to any party like the court/arbitrator, in the absence of any contract/explicit Agreement between the Company and the Operational Debtor)

It is submitted that the proceeding under the Insolvency and Bankruptcy Code are not recovery proceedings and the IRP/ Resolution Professional does not have any power to award any interest to any party like the court/arbitrator and in the absence of any contract/ explicit Agreement between the Company and the Creditor (wherein the Creditor is entitled to interest), the interest portion cannot be verified/ collated by the IRP/ RP

It is intimated that if there is no express stipulation for payment of interest or in the absence of any stipulation in law, the interest portion cannot admitted/ verified/ collated by the IRP/ RP, as per catena of various Judgements. Moreover, the claims of all the Creditors have accordingly been admitted, based on this settled position of law regarding admission of interest.

It is thus submitted that as a Resolution Professional, interest can be accepted as a Claim either when there is a specific agreement to pay interest or a specific admission or promise to pay interest or there is an order or decree granting interest by a court or tribunal empowered to award interest. The Resolution Professional does not have the powers to grant interest, unless the above conditions are met.

Thus kindly note that Interest is not admitted if there is no specific agreement for paying Interest and the IRP/ Resolution Professional does not have any power to award any interest to any party like the court/arbitrator (in the absence of any contract/ explicit Agreement between the Company and the creditor)

3. IMPORTANT NOTE AND DISCLAIMER:** THE CLAIMS HAVE BEEN PROVISIONALLY VERIFIED AS THE RESOLUTION PROFESSIONAL DOES NOT HAVE THE COMPLETE DOCUMENTARY PROOFS/ COMPLETE PAPERS/ ACCOUNTS/ DOCUMENTS, TO ASCERTAIN THE VALIDITY OF THE INFORMATION.

Please note that extremely limited access to the books of accounts and supporting documents is there with the Resolution Professional. The claims have been collated based on information that has been derived from extracts, the veracity of which is not ascertained. Moreover, the Resolution Professional does not have the Documentary Evidence to ascertain the details of the Actual Transactions and thus the above details cannot be Verified by the Resolution Professional

The Claims have been provisionally verified, but the Resolution Professional does not have the complete documentary proofs/ complete papers/ accounts/ documents, to ascertain the validity of the information provided. The above claims provisionally admitted are subject to change, depending upon the further information/ documentary evidence received by the Resolution Professional. The Claims may be reverified when additional underlying supporting documents are provided to the Resolution Professional

This list of creditors is subject to amendment/ modification/ deletion as applicable from time to time under respective Sections/ provisions of IBC, 2016 and the Regulations made thereunder as per the directions of Adjudicating Authority, Hon'ble NCLT, New Delhi Bench II

Date: 28 April 2025 Place: New Delhi

POOJA BAHRY

Interim Resolution Professional of THREE C INFRATECH PVT LTD

IP Registration no.: IBBI/IPA-003/IP-N00007/2016-2017/10063;

AFA No AA3/10063/02/311225/301226 Valid till 31/12/2025

Address: 59/27 Prabhat Road, New Rohtak Road, New Delhi-110005

Ph: 9811071716

Email: pujabahry@yahoo.com, cirp.threeCinfratech@gmail.com

Sl. No.	Category of creditor	Summary	of claims received		of claims admitted/ ionally admitted	Amount of contingent	Amount of claims not	Amount of claims under verification	Details in Annexure	Remarks, if any
		No. of claims	Amount	No. of claims	Amount of claim admitted/ Provisionally admitted	claims	admitted			·
1	Secured financial creditors belonging to any class of creditors	0	0	0	0	0	0	0	1	
2	Unsecured financial creditors belonging to any class of creditors	0	0	0	0	0	0	0	2	
3	Secured financial creditors (other than financial creditors belonging to any class of creditors)	0	0	0	0	0	0	0	3	
5	Unsecured financial creditors (other than financial creditors belonging to any class of creditors) Operational creditors	0	1,17,20,97,985	0	55,20,27,315	0	62,00,70,670	0	5	RELATED PARTY FC As per Books; INTEREST CANNOT BE ADMITTED WITHOUT ANY UNDERLYING DOCUMENT/ AGREEMENT REGARDING INTEREST Refer Note**
	(Workmen)			-						
6	Operational creditors (Employees)	0	0	0	0	0	0	0	6	
7	Operational creditors (Government Dues)	1	60,85,819	1	60,85,819				7	Fully admitted, as per Assessment Orders and as per the provisions of the Income Tax Act;
8	Operational creditors (other than Workmen and Employees and Government Dues)	0	0	0	0	0	0	0	8	
9	Other creditors, if any, (other than financial creditors and operational creditors)	0	0	0	0	0	0	0	9	
	Total	2	1,17,81,83,804	2	55,81,13,134	0	62,00,70,670	0	0	

Annexure-1

Name of the corporate debtor: Three C Infratech Private Limited; Date of commencement of CIRP: 12/03/2025 (orders uploaded on NCLT on 9 April 2025; List of creditors as on: 28 April 2025

List of secured financial creditors belonging to any class of creditors

(Amount in ₹)

Sl. No.	Name of Creditor		of claim eived		D	Details of claim admitted				Amount of	Amount of any	Amount of claim	Amount of claim	Remark s, if any
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Amount covered by guarant ee	Whether related party?	% of voting share in CoC	contingent claim	Mutual dues, that may be set-off	not admitted	under verification	
	NO CLAIM SUBMITTED BY FC IN A CLASS- SECURED													
			0	0		0	0			0	0	0	0	

Annexure-2

Name of the corporate debtor: Three C Infratech Private Limited; Date of commencement of CIRP: 12/03/2025 (orders uploaded on NCLT on 9 April 2025; List of creditors as on: 28 April 2025

List of unsecured financial creditors belonging to any class of creditors

(Amount in ₹)

Sl. No.	Name of cre- ditor	Details or received	of claim					Amount of contingent	Amount of any	Amount of claim	Amount of claim	Remarks if any	
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by guarantee	Whether related party?	% of voting share in CoC	claim	mutual dues, that may be set-off	not a dmitted	und er verifica tion	
	NO CLAIM SUBMITTED BY FC IN A CLASS- UNSECURED												
			0	0		0			0	0	0	0	

Annexure - 3

Name of the corporate debtor: Three C Infratech Private Limited; Date of commencement of CIRP: 12/03/2025 (orders uploaded on NCLT on 9 April 2025; List of creditors as on: 28 April 2025

List of secured financial creditors (other than financial creditors belonging to any class of creditors)

Sl. No.	Name of creditor	Details of	claim received							Amount of continge nt claim	Amount of any mutual dues, that	Amount of claim not admitted	Amount of claim under verifica	Remarks , if any
		Date of receipt	Amount claimed	Amount of claim admitted/ Provisionally admitted	Nature of claim	Amount covered by security interest	Amount covered by guarantee	Whether related party?	% voting share in CoC		may be set-off		- tion	
	NO CLAIM SUBMITTED													
			0	0		0	0		0	0	0	0	0	

Annexure - 4

Name of the corporate debtor: Three C Infratech Private Limited; Date of commencement of CIRP: 12/03/2025 (orders uploaded on NCLT on 9 April 2025; List of creditors as on: 28 April 2025

List of unsecured financial creditors (other than financial creditors belonging to any class of creditors)

I.	Name of creditor	Details of	Details of claim received		Details of claim admitted						Amount of claim not	Amount of claim under	Remarks, if any
N o.		Date of receipt	Amount claimed	Amount of claim admitted/ Provisionally admitted	Nature of claim	Amount covered by guarantee	Whether related party?	% of Voting share in CoC	conting ent claim	mutual dues, that may be set-off	admitted	verification	
1	THREE C GREEN DEVELOP ERS PVT LTD	16-04- 2025	1,17,20,97,985	55,20,27,315	Inter Corporate monetary transfers	NA	YES	0.00%			62,00,70,670		RELATED PARTY FC As per Books; INTEREST CANNOT BE ADMITTED WITHOUT ANY UNDERLYING DOCUMENT/ AGREEMENT REGARDING INTEREST Refer Note**
	Total		1,17,20,97,985	55,20,27,315				0.00%	0	0	62,00,70,670	0	-

- That though Claim as a Financial Creditor has been submitted by the Section 7 Applicant "Three C Green Developers Pvt Ltd", but as per the Books of the Corporate Debtor available with the Interim Resolution Professional/ as per the Audited Financial Statements available on the ROC/ MCA, Three C Green Developers Pvt Ltd are a "Related Party" of the Corporate Debtor.
- It has been mentioned in the Audited Financials of the Corporate Debtor that M/s Three C Green Developers Pvt Ltd is included in "Entities over which "individuals owning indirect interest in the voting power having control or significant influence and their relatives" are able to exercise control or significant influence along with their relatives and with whom transactions have taken place during the year".
- Further, even in the NCLT Orders of Admission of CIRP (of Three C Infratech Pvt Ltd), regarding the "Related Party" status of the Section 7 Applicant, M/s Three C Green Developers Pvt Ltd, it has been mentioned by the Hon'ble Adjudicating Authority that "both the Financial Creditor and Corporate Debtor are group companies" and that "both the Financial Creditor and Corporate Debtor are group companies". Further the Hon'ble Adjudicating Authority has categorically mentioned in the CIRP Initiation orders that "............. the Financial Creditor which is group company of the Corporate Debtor"
- Regarding the conditions to be met to be regarded as a Financial Claim, in the NCLT Orders of Admission of CIRP itself it has been mentioned by the Hon'ble Adjudicating Authority that "In the present case, the Applicant has filed the additional affidavit, placing on record additional document i.e. balance-sheet as evidence to establish the debt and default. Thus, apparently requirement of Section 7(3) of IBC, 2016 are satisfied".
- As per the information available on the MCA/ROC and as per the financials provided, there is no Agreement/ underlying Document regarding interest between the Corporate Debtor (Three C Infratech Pvt Ltd) and the related party Financial Creditor (Three C Green Developers Pvt Ltd).
- As per various Jurisprudence, Interest cannot be considered / admitted if there is no specific agreement for paying Interest or if there are no specific court orders for granting interest (no order or decree granting interest by a court or tribunal empowered to award interest).
- It is to be noted that Interest can be accepted as a Claim either when there is a specific agreement to pay interest or a specific admission or promise to pay interest or there is an order or decree granting interest by a court or tribunal empowered to award interest and the IRP/ Resolution Professional does not have the powers to grant interest, unless the above conditions are met. The IRP / Resolution Professional does not have any power to award any interest to any party like the court/arbitrator, in the absence of any contract/ explicit Agreement between the Company and the Creditor.
- Thus, in the absence of provision of any further Documentary evidence/ proper Agreements / underlying documents, Claim of the Principal Amount of Rs 55,20,27,315 only can be admitted/ verified by the undersigned IRP, as a Related Party Unsecured Financial Creditor

Annexure – 5

Name of the corporate debtor: Three C Infratech Private Limited; Date of commencement of CIRP: 12/03/2025 (orders uploaded on NCLT on 9 April 2025; List of creditors as on: 28 April 2025

List of operational creditors (Workmen)

(Amount in₹)

	Sl. No.	Name of authorised	Name of	Details or received			Deta	ils of claim adm	Amount of	Amount of any	Amount of claim	Amount of claim	Remarks , if any	
		representa- tive, if any	work man	Date of	Amount claimed	Amount of claim	Nature of claim	Whether related	% voting share in CoC, if	conti- ngent	mutual dues,	under verification	not a dmitted	
		,		receipt		admitted	or crami	party?	applicable	claim	that may be set-off			
-		NO CLAIM SUBMITTED BY ANY WORKMEN												
					0	0			0	0	0	0	0	

Annexure – 6

Name of the corporate debtor: Three C Infratech Private Limited; Date of commencement of CIRP: 12/03/2025 (orders uploaded on NCLT on 9 April 2025; List of creditors as on: 28 April 2025

List of operational creditors (Employees)

(Amount in₹)

Sl. No.	Name of authorised	Name empl		ails of received		Details of o	claim admitt	ed	Amount of contin-	Amount of any	Amount of claim under	Amount of claim not	Remarks, if any
	of representa- tive, if any	-oyee	Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Whether related party?	% of voting shar e in CoC, if applicable	gent claim	mutual dues, th at may be set- off	verifica - tion	admitted	
	NO CLAIM SUBMITTED BY ANY EMPLOYEE												
				0	0			0	0	0	0	0	

Annexure – 7
Name of the corporate debtor: Three C Infratech Private Limited; Date of commencement of CIRP: 12/03/2025 (orders uploaded on NCLT on 9 April 2025;
List of creditors as on: 28 April 2025

List of operational creditors (Government dues)

Sl.	Details of clair	nant	Details of	claim claim		Details of claim adm		Amou	Amount of	Amount	Amo	Remarks, if	
0.			received						nt of	any	of claim	unt	any
									contin	mutual	under	of	
									gent	dues, th at	verifica -	clai	
									claim	may be	tion	m	
										set- off		not admi	
												tted	
			Date of	Amount	Amount of	Nature of claim	Whet	% of]	1	I	ttea	
			receipt	claimed	claim		her	voting					
	Department	Governmen	_		admitted/		relat	shar e in					
	Depai unent	t			Provisionall		ed	CoC, if					
					y admitted		party 2	applicable					
1	INCOME TAX	In a super Tarr	Claima data d			In an ince Tour	? No	100%	0	0	0	0	r
1	DEPARTMENT	Income Tax	Claim dated 16/04/2025	60,85,819	60,85,819	Income Tax- Reassessment of	NO	100%	U	U	U	U	Fully
	DEPARTIVIENT		; Received	00,83,819	00,63,619	Income of the		Voting					admitted, as per
			on 22 April			Assessee u/s 147 of		Rights in					Assessment
			2025			the Income Tax Act		COC are					Orders and as
			through					100%, as FC					per the
			Post;					who					provisions of
			received on					submitted					the Income
			23 April					Claim is a					Tax Act;
			2025					related					
			through Email					party					
Ш	Total		Lillali						0	0	0		
	Total			60,85,819	60,85,819				0	0	0		

Annexure-8

Name of the corporate debtor: Three C Infratech Private Limited; Date of commencement of CIRP: 12/03/2025 (orders uploaded on NCLT on 9 April 2025; List of creditors as on: 28 April 2025

List of operational creditors (Other than Workmen and Employees and Government Dues)

SI. No	Name of creditor	Details o received		Details of claim a	etails of claim admitted						Amou nt of any mutual dues, that may be set- off	Amount of claim not admitted	Amount of claim under verifica- tion	Remarks, if any
		Date of receipt	Amount claimed	Amount of claim admitted/ Provisionally admitted	Nature of claim	Amount covered by security interest	Amount covered by guarantee	Whet her relate d party?	% of voting share in CoC					
	NO CLAIM SUBMITT ED													
	Total		0	0		0	0			0	0	0	0	

Annexure – 9

Name of the corporate debtor: Three C Infratech Private Limited; Date of commencement of CIRP: 12/03/2025 (orders uploaded on NCLT on 9 April 2025; List of creditors as on: 28 April 2025

List of other creditors (Other than financial creditors and operational creditors)

(Amount in₹)

Sl. No	Name of creditor		tails of 1 received		Detail s o	of claim ad	mitted		Amount of contin -gent claim	Amount of any mutual dues, that may be set-off	Amount of claim not admitted	Amount of claim under verifica- tion	Remarks, if any
		Date of receipt	Amount of claim admitted/ Provisionally admitted	of claim claim covered covered related by by party?									
	NO CLAIM SUBMITT ED												
	Total		0	0		0	0		0	0	0	- 0	